

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency
Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PRADHVI MULTITRADE PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Pradhvi Multitrade Pvt. Ltd.
2.	Date of incorporation of corporate debtor	26 th February 2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51101MH2011PTC214077
5.	Address of the registered office and principal office (if any) of corporate debtor	Room No. 12, Mata Ramdevi Niwas, N.S. Road, Mulund (W), Mumbai, Maharashtra 400080
6.	Insolvency commencement date in respect of corporate debtor	2 nd July, 2024
7.	Estimated date of closure of insolvency resolution process	29 th December, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Pooja Damir Miglani, (IBBI/IPA-002/IP-N01189/2021-2022/13994)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	83, New Sant Fateh Singh Nagar, Dugri Road, opp king spade resort ,Ludhiana,Punjab ,141013 Email: ipcspdm@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	203, The Ghatkopar Nilkanth CHS, Jethabhai Lane, Ghatkopar (East), Mumbai - 400 077 Email: pmpl.cirp@gmail.com
11.	Last date for submission of claims	16th July, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Pradhvi Multitrade Pvt. Ltd. on 2nd July, 2024



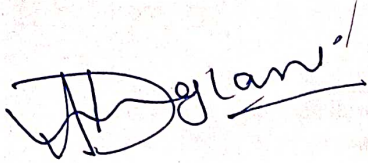
Pooja Damir Miglani

The creditors of M/s. Pradhvi Multitrade Pvt. Ltd., are hereby called upon to submit their claims with proof on or before 16th July, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Ms. Pooja Damir Miglani

Interim Resolution Professional of M/s. Pradhvi Multitrade Pvt. Ltd.

IP Registration No: IBBI/IPA-002/IP-N01189/ 2021-2022/13994

Date: 3rd July, 2024

Place: Mumbai